

districts are concerned the District Magistrate in Dehradun and Joint Director in U.P. Government have formed a committee. I think the most important thing is that tea must be grown. Opening an office is not necessarily going to result in additional areas coming under tea cultivation. A lot of assistance has been given in this area. We are already giving loan of Rs. 25,000/- at a concessional rate of 7 1/2 and a subsidy of Rs. 2000/-. I do not think priority at this moment is to open an office in the hill areas. The necessity is to increase production of tea and for that we have already given lot of incentive and we will watch the progress as it comes through.

Appointment of Directors in Nationalised Banks

*90. SHRI INDRAJIT GUPTA: Will the Minister of FINANCE be pleased to state:

(a) the names of Directors newly appointed in the Nationalised Banks after July 1989, together with their knowledge and experience of banking industry;

(b) the criteria followed in appointing these Directors; and

(c) whether any of them belonged to any Banking Union prior to their induction into the Board of Directors and if so, the details thereof?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) to (c). A Statement is given below.

STATEMENT

(a) to (c). The composition of the board of directors of the Nationalised Banks is provided in the Clause 3 of the Nationalised Banks (Management and Miscellaneous Provisions) Schemes, 1970 and 1980. The said Schemes provide for appointment of not more than two whole-time directors (designated as Chairman and Managing Director and Executive Director), one director from the workman employees of the

bank, one director from the officer employees of the bank and 9 non-official directors representing the interest of depositors, farmers, workers and artisans and from among persons having special knowledge or practical experience in respect of matters likely to be useful for the working of the bank besides RBI and Government Directors. The names of the directors other than RBI and Government Directors. The names of the directors other than RBI and Government Directors but including the whole-time director who have been appointed in the nationalised banks after 31st July, 1989 are indicated in the Annexure. Appointment of these directors have been made in accordance with the provisions in the above statutory Schemes.

Presumably the information sought in part (c) of the question relates to appointment of workman employee director on the boards of the Nationalised Banks. The statutory Schemes have laid down detailed procedure for appointment of workman employee director. In terms of the provisions contained in these Schemes, the workman employee director is to be appointed from the workmen employees of the bank from out of the panel of 3 such employees furnished to the Government by the representative union. The details of appointment of the workman employee directors made after 31st July, 1989 have also been furnished in the statement at Annexure.

Annexure

Details of non-official Directors appointed on the Boards of Nationalised Banks after 31.7.1989

Note: Extracts of Clauses referred to in Column 4 as appearing in the Nationalisation Schemes 1970 and 1980 are given below:—

Clause 3 (d) : one Director, who in the opinion of the Central Government is competent to represent the interests of depositors, to be appointed by the Central Government after consultation

with the Reserve Bank from among the depositors of the bank.

Clause 3 (e): three Directors, who, in the opinion of the Central Government, are competent to represent respectively the interests of farmers, workers and artisans, to be appointed by the Central Government after consultation with the

Reserve Bank.

Clause 3 (f) : not more than five Directors, to be appointed by the Central Government after consultation with the Reserve Bank, from among persons having special knowledge or practical experience in respect of one or more matters which are likely to be useful for the working of the nationalised bank.

<i>Sl. No.</i>	<i>Name of the Bank</i>	<i>Name of the non-official Director appointed</i>	<i>Clause of Nationalised Banks (Management and Miscellaneous Provisions) Scheme under which appointed</i>
<i>1</i>	<i>2</i>	<i>3</i>	<i>4</i>
1.	Allahabad Bank	i) Smt. Suman Lata	3 (d)
		ii) Shri A.N Jaggi	3 (e)
		iii) Shri Pradeep Kumar Sharma	3 (f)
		iv) Shri Pradyumana Natvarlal Shah	3 (f)
		v) Prof. Mohammad Shabbir Khan	3 (f)
		vi) Shri M. Narayanappa	3 (f)
		vii) Smt. Rehana Begum	3 (e)
2.	Andhra Bank	i) Smt. Pushpa Vijayrao Bonde	3 (d)
		ii) Prof. Ram Pal Kaushik	3 (f)
		iii) Shri Raj Kumar Nagrath	3 (f)
		iv) Shri Prti Pal Singh	3 (f)
		v) Shri P. Rajagopal Naidu	3 (e)
3.	UCO Bank	i) Shri Subhas Datta	3 (f)
		ii) Shri Mohanjit Singh	3 (f)

1	2	3	4
		iii) Shri R.T. Rymbai	3 (f)
		iv) Smt. Tara Gupta	3 (e)
		v) Shri Manoj Joshi	3 (d)
		vi) Shri Vikram Valjibhai Desai	3 (f)
4.	Punjab National Bank	i) Shri Irshad Hussain	3 (e)
		ii) Shri Bansi Lal Dogra	3 (f)
		iii) Dr. Surinder P.S. Pruthi	3 (f)
		iv) Shri Salamat Ullah	3 (d)
		v) Smt. Krishna Koul	3 (f)
5.	Central Bank of India	i) Shri Ram Lal Thakar	3 (f)
		ii) Dr. Bhupendra Chandra Jain	3 (f)
		iii) Shri T.T. Vasu	3 (f)
		iv) Shri Aziz Gulamhussein Lalani	3 (f)
6.	Bank of India	i) Shri Sohan Lal Passey	3 (f)
		ii) Shri Swatantra Singh Kothari	3 (f)
		iii) Shri Girish Ramanugrah Shastri	3 (f)
		iv) Mrs. Monika Das	3 (f)
		v) Shri Bali Ram Rai	3 (d)
		vi) Shri Samsher Singh Dullo	3 (e)
7.	Canara Bank	i) Shri Umesh Chandra	3 (f)
		ii) Shri Vipin Malik	3 (f)
		iii) Smt. Shagufta Khan	3 (f)
		iv) Shri Omprakash Shankaranand Kanagali	3 (d)
		v) Shri Sujan Singh Pathania	3 (e)
		vi) Smt. Sharayu Daftary	3 (f)

1	2	3	4
8.	Bank of Baroda	i) Smt. Indira Mayaram	3 (d)
		ii) Shri Rabindra Prasad Joshi	3 (e)
		iii) Shri Bahura Ekka	3 (f)
		iv) Shri Asfaque Ahmed Waziri	3 (e)
		v) Shri Ravi Shankar	3 (f)
		vi) Shri Srinath Chaturvedi	3 (f)
9.	Vijaya Bank	i) Smt. Chandraprabha Urs	3 (d)
		ii) Shri Lakkavalli Rangappa Ananth	3 (e)
		iii) Shri M.G. Sasidharan	3 (e)
		iv) Shri Bhandari Kamalakar Rao	3 (f)
		v) Shri Jagmohan Singh Kochar	3 (f)
10	Punjab and Sind Bank	i) Smt. Santosh Chowdhary	3 (d)
		ii) Shri Chandrakant Annasaheb Thobde	3 (f)
		iii) Shri Acharya Bhagwan Dev	3 (f)
11.	Oriental Bank of Commerce	i) Smt. Kartar Devi	3 (d)
		ii) Shri Habibur Rehman Nomani	3 (e)
		iii) Shri Balwant Rai Kapoor	3 (f)
		iv) Shri Ashok Vij	3 (f)
		v) Prof. Madhu Gargav	3 (f)
		vi) Shri Gajanand Deroliya	3 (f)
		vii) Shri Rattan Lal Dewan	3 (e)
12.	New Bank of India	i) Shri Bhupinder Singh Hooda	3 (e)
		ii) Shri Prabhu Narayan Jha	3 (f)
		iii) Shri Brij Mohan Sarin	3 (f)
		iv) Miss Selja Kumari	3 (f)

1	2	3	4
		v) Shri Jagpat Dube	3 (d)
13.	Corporation Bank	i) Shri Rajguru Dayaram Tulsiram	3 (d)
		ii) Shri S.T. Padmanabha	3 (e)
		iii) Shri Yugraj Bhadauria	3 (f)
		iv) Shri Prabhakar Damodar Dalal	3 (f)
		v) Col. Bhartendra Singh	3 (f)
		vi) Shri Venkataramana Setty	3 (e)
14.	Indian Overseas Bank	i) Shri Budur A. Venugopal	3 (e)
		ii) Shri B. Sitaram Achari	3 (e)
		iii) Dr. Miss S. Vijayalakshmi	3 (f)
		iv) Shri C.B. Mouli	3 (f)
		v) Dr. Iftekhar Ahmad Khan	3 (f)
15.	United Bank of India	i) Shri Chandra Prakash Mehra	3 (d)
		ii) Shri Jagannath Sinha	3 (f)
16.	Dena Bank	i) Shri Dipankar Chatterji	3 (f)
		ii) Shri Karshanbhai Nanjibhai Patel (Chaudhary)	3 (f)
		iii) Shri Vijaya Goverdhandas Kalantri	3 (f)
		iv) Dr. Dharmendra Bhandari	3 (f)
17.	Syndicate Bank	i) Ms. Jaya Arunachalam	3 (d)
		ii) Shri Peerzada Wajih-Ur-Rehman Safwi (Wajih)	3 (e)
		iii) Shri Prafulla Kumar Pradhan	3 (f)
		iv) Shri Dinesh Mehta	3 (f)
18.	Union Bank of India	i) Shri M. Kalyanasundram	3 (f)
		ii) Shri Vivek Mehra	3 (f)

1	2	3	4
		iii) Shri Shalabh Sharma	3 (f)
		iv) Shri Dinakarrao Govindrao Patil	3 (f)
		v) Shri Shripal Singh	3 (e)
		vi) Smt. Mallajamma	3 (e)
19.	Indian Bank	i) Shri Subhakaran Loharuka	3 (e)
		ii) Shri P.L. Subbiah	3 (f)
		iii) Smt. Motamma	3 (f)
		iv) Shri Karuna Kant Dutt	3 (f)
		v) Shri Sanjiv Kapoor	3 (f)
20.	Bank of Maharashtra	i) Smt. Vinita Goswami	3 (d)
		ii) Shri Rajkumar Nandlal Dhoot	3 (f)
		iii) Shri Nirmal Ghosh	3 (f)
		iv) Shri Madan Varma	3 (f)
		v) Smt. Mukul Jha	3 (e)

Details of whole-time Directors appointed on the Boards of Nationalised Banks after 31.7.1989

Note : Extracts of Clause 3 (a) referred to in column 4 as appearing in the Nationalisation Schemes 1970 and 1980 are given below:—

Clause 3 (a) : not more than two whole-time Directors, of whom one shall be the Managing Director to be appointed by Central Government after consultation with the Reserve Bank:

Sl. No.	Name of the Bank	Name of the Whole-time Director appointed	Clause of the Nationalised Banks (Management and Miscellaneous Provisions) Schemes under which appointed
1	2	3	4
1.	Bank of Maharashtra	Shri T.K.K. Bhagavat, Chairman & Managing Director	3 (a)
2.	Punjab and Sind Bank	Shri S.D. Nayar Executive Director	3 (a)

Details of workman employee directors appointed on the Boards of Nationalised Banks after 31.7.1989

Note: Extracts of Clause 3 (b) referred to in column 4 as appearing in the Nationalisation Schemes 1970 and 1980 are given below:—

Clause 3 (b) (i): one Director, from among the employees of the nationalised bank who are workmen, to be appointed by the Central Government from out of a panel of three such employees furnished to it by the representative Union:

<i>Sl. No.</i>	<i>Name of the Bank</i>	<i>Name of the workmen employee director appointed</i>	<i>Clause of the Nationalised Banks (Management and Miscellaneous Provisions) Schemes under which appointed</i>
<i>1</i>	<i>2</i>	<i>3</i>	<i>4</i>
1.	Allahabad Bank	Shri Dhananjay Tiwari	3 (b)
2.	Oriental Bank of Commerce	Shri Yog Raj Gupta	3 (b)

SHRI INDRAJIT GUPTA: The statement which has been supplied gives the names of non-official directors of 20 nationalised banks who have been appointed after July, 1989. I would like to know whether these non official directors whose names are given in this statement include or exclude some 60 persons who it is reported were chosen by the previous government to become directors of various nationalised banks but whose letters of appointment have been held up by the present Government?

Secondly I would like to know whether in the case of these 60 persons whose appointment letters have not been issued by the present government it is because these appointment were found to be or reported or alleged to have been on political grounds or it included people who are even involved in certain mal-practices and frauds connected with these very banks.

PROF. MADHU DANAVATE: I would like to inform the hon. Member that the list which has been mentioned in this reply in-

cludes all those whose have been appointed by the previous government. They also include those members about whom publicly some controversy has taken place. I would like to assure the hon. Member that we are going to have a thorough review of the entire list. And after fixing up well-defined norms and criteria, we will try to have the reappointments of all those. That will be the consideration before the Government.

SHRI INDRAJIT GUPTA: I welcome this assurance given by the hon. Minister. I presume that it will include the definition and what special qualifications are required for a non-official director to be appointed apart from the very vague type of criteria which were in existence up to now.

I would like to know whether it is a fact that according to a notification issued on the 30th of December, 1988, the right of the Central Government to sack any director of a bank, who is found to be unsuitable or working against the interests of the banking system, has been taken away. If so, will that

position be rectified?

PROF. MADHU DANDAVATE: I have already indicated that whatever mistakes and blunders were committed, they will be rectified and this will be one among them.

I would also like to point out to the hon. Member, since he has referred to the experience, actually according to the nationalisation schemes, 1970 and 1980, the following criteria are fixed up: (i) As far as Board is concerned, there will be one director, who in the opinion of the Central Government—that means, our Government now—is competent to represent the interests of depositors; (ii) three directors, who will represent respectively the interests of farmers, workers and artisans; and (iii) from among them, there will also be five persons or five directors from among the persons having special knowledge or practical experience in respect of one or more matters which are likely to be useful for the working of the nationalised banks.

SHRI INDRAJIT GUPTA: Will it include those who have taken loans from that bank and defaulted in the matter of repayment? If such people are found to be directors of those banks, what action will you take?

PROF. MADHU DANDAVATE: I have made it very clear that as far as wilful defaulters are concerned, they will neither get credit nor will they get the directorship. (*Interruptions*)

SHRI K. S. RAO: I wish to know from the hon. Minister whether there are several vacancies in regard to the employee directors lying vacant for the last several years. The earlier Government as well as this Government have committed very clearly for the participative management.

I wish to know categorically from the Minister by what date or month, whatever it is, the vacancies connected with the employees and the officers of the various banks will be filled and how they will circumvent the litigation that was going on in regard to the

procedure of representing these employees. Should it be as directed by the official or majority union or any union irrespective of whether it is majority or non-majority union?

PROF. MADHU DANDAVATE: Sir, there was a controversy about this point and the matter had gone to the court of law. There were only two options. One option was to pick up workers' representatives from the majority union and the second method was—irrespective of whether it was a majority union or the minority union—to pick up the representatives and in that case, the authority should make the choice.

Now, we are in favour of picking up the representatives from the majority union. For that, we will ask for a panel of three names. From among that panel, according to the competence, we will select the candidates.

[*Translation*]

SHRI RAM NAIK: I would like to know the names of the workers' representatives? How many of such representatives have been appointed as directors so far? Will the hon. Minister say something in this regard?

[*English*]

PROF. MADHU DANDAVATE: I must say that their representation was not adequate. One of the reasons was that controversy was going on. As hon. Member pointed out, that litigation dragged on for a very long time. As a result of that, the choice could not be made but I assure the hon. Member that we will scrupulously follow the procedure which I have mentioned in this House

SHRI V. SREENIVASA PRASAD: Sir, since it is a constitutional obligation, I want to know as to whether the hon. Minister is going to consider the people belonging to the Scheduled Castes and Scheduled Tribes at the time of appointing the Directors in the various nationalised banks

PROF. MADHU DANDAVATE: Mr. Speaker, Sir, when there is a provision for

the people of various interests like farmers, workers and artisans, we will ensure that a proper representation is given to the weaker sections and minorities while picking up these representatives.

[*Translation*]

Outstanding Taxes against big Business Houses

*91. SHRI HUKUMDEO NARAYAN YADAV: Will the Minister of FINANCE be pleased to state:

(a) the names of 20 business houses topping in the list of income-tax and other central tax arrears alongwith the amount outstanding under each head against each business house and since when the said amount is outstanding; and

(b) the reasons for delay in not recovering the outstanding amount?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) and (b). A statement is given below.

STATEMENT

CENTRAL EXCISE

(a) The names of 20 business houses topping in the list of Central Excise arrears, amounts due and dates since when the amounts are pending.

*As on 30.9.89
Amounts in Crores*

<i>Sl. No.</i>	<i>Name of the business house</i>	<i>Approximate amounts due</i>	<i>Dates since when the amounts are pending</i>
<i>1</i>	<i>2</i>	<i>3</i>	<i>4</i>
1.	ITC	121.77	Different amounts pending from different dates since 1985 onwards.
2.	Modi	33.79	
3.	TATA	15.82	
4.	BIRLA	12.94	
5.	Mafatlal	7.83	
6.	J.K. Singhania	6.46	Demands for payments for Central Excise duty are raised on the basis of production and clearances. Total amounts indicated against each business house thus relate to various demands against their companies raised on different dates.
7.	Lohia Machines	6.33	
8.	Hindustan Lever	5.92	
9.	Sri Ram	5.90	
10.	Mahindra & Mahindra	5.52	
11.	Bajaj	5.30	